

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

* * *

Date of order: 4-9-1997

CP No. 67/95 (OA No. 192/94)

Pati Ram aged about 36 years, resident of Village Ardiya, P.O. Achnera, Tehsil Kirwali, Distt. Agra at present posted as Mechanic (TS) under CIOW (C) Ramganjmandi, District, Kota.

.. Petitioner

Versus

1. Shri M.Sirajuddin, Divisional Railway Manager, Western Railway, Kota Junction, Kota.

.. Respondent

Mr. Shiv Kumar, counsel for the petitioner

Mr. M.Rafiq, counsel for the respondent

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman

Hon'ble Mr. O.P.Sharma, Administrative Member

O R D E R

Per Hon'ble Mr. Gopal Krishna, Vice Chairman

Petitioner, Pati Ram, has filed this Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985 stating therein that the respondent by not implementing the decision of the Tribunal in OA No. 192/94 dated 30-6-94 has committed contempt of Court.

2. We have heard the learned counsel for the parties and have perused the records.

3. It has been categorically stated by the respondent that since there is no vacancy presently against the direct quota for regularisation of the construction casual labourers, the petitioner could not be regularised as a Driver and he has now to wait till vacancy arises in the direct quota for regularisation in Group 'C'. In the circumstances, we are of the view that no case of contempt is made out against

(N)

the respondent. The learned counsel for the petitioner also does not press this Contempt Petition on merits. The Contempt Petition is, therefore, dismissed. Notice issued is discharged.


(O.P.Sharma)
Administrative Member


(Gopal Krishna)
Vice Chairman